## GOVERNMENT OF INDIA MINES LOK SABHA

UNSTARRED QUESTION NO:3962 ANSWERED ON:20.04.2010 VIOLATION OF MINING LAW Singh Chaudhary Lal

#### Will the Minister of MINES be pleased to state:

- (a) Whether there are reports that some mining companies of the country are violating the stipulated mining law;
- (b) if so, the details thereof, State-wise;
- (c) whether the Government received complaints that mining scam is taking place in various parts of the country;
- (d) if so, the details thereof, during each of the last three years and the current year and the action taken/being taken by the Government/Indian Bureau of Mines in each case, State-wise including Orissa; and
- (e) the corrective measures taken by the Government to prevent such scams in future?

# **Answer**

### THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B. K. HANDIQUE)

- (a) and (b): During inspections carried out by India Bureau of Mines, 368 in Andhra Pradesh, 4 in Assam, 11 in Bihar, 46 in Chhattisgarh, 31 in Goa, 189 in Gujarat, 35 in Himachal Pradesh, 11 in Jammu and Kashmir, 209 in Jharkhand, 65 in Karnataka, 127 in Madhya Pradesh, 42 in Maharashtra, 145 in Orissa, 616 in Rajasthan, 41 in Tamilnadu, 23 in Uttrakhand, 43 in Uttar Pradesh and 7 in West Bengal, cases of violations have been noticed. Of these violations, 1089 violations have been rectified and 42 cases have been filed in the Court so far.
- (c) to (e): Some instances of illegal mining of minerals have come to the notice of the Government in various parts of the country. As per available information details of illegal mining of minerals detected by the State Governments in the last three years upto December, 2009 is given in the Annexure. The Central Government had amended the Mines and Minerals (Development and Regulation) Act, 1957, to empower the State Governments to take action against illegal mining by giving them powers to enter and inspect any mine, penalize transportation and storage of illegal minerals, confiscate illegally mined minerals, tools, equipment and vehicles, and frame separate Rules under the Mines and Minerals (Development and Regulation) Act, 1957 for curbing illegal mining. This was followed by regular monitoring by Central Government of the action taken by the State Governments. Recently, all the State Governments have been requested to prepare an Action Plan using modern technology to curb illegal mining. Further, a Coordination-cum-Empowered Committee has been set up to ensure elimination of delays in grant of mineral concessions. A draft Model State Mineral Policy has also been circulated to all the State Governments. Separately eight Task Force teams were set up in the Indian Bureau of Mines which conducted inspections in 106 mines in endemic areas between 7.12.09 till 17.12.09 and suspended operations in 60 mines.

#### **ANNEXURE**

State-wise and year-wise statement of cases of illegal mining reported by the State Government

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S.No. State Nos. of cases detected
                                         Action Taken by State Governments
   by State Governments
   2006 2007 2008 2009 Vehicle FIRs Court Fine
      Upto seized Lodged cases realized
      Dec.
             filed
      2009
              (Rs. in Lakhs)
1 Andhra Pradesh 5385 9216 13478 11591 844
2 Chattisgarh 2259 2352 1713 1078 2283 354.89
3 Goa 313 13 159 9 458 16.72
         313 13 159
4 Gujarat 7435 6593 5492 5416 238 158 8 8085.70
             504 812 1209 1372 103 138 21 199.53
5 Haryana
6 Himachal Pradesh478 - 503 1114 711 21.04
7 Jharkhand 631 82 225 15 5592 205 39 108.41
8 Karnataka 3027 5180 2997 1687 44155 959 771 3900.1
                              15 5592 205 39 108.41
9 Kerala 1595 2593 2695 1321
                                    576.62
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- 10 Madhya Pradesh 5050 4581 3895 3868 05 16157 1212.67
- 11 Maharashtra 4919 3868 5828 8270 20197 13 1541.88 12 Orissa 284 655 1059 758 1401+ 57 86 3370.3
- 266 cycles

- 13. Punjab 218 26 50 73 - 3.66
  14. Rajasthan 2359 2265 2178 4711 393 607 59 705.68
  15. Tamilnadu 2140 1263 1573 215 22650 579 421 7294.87
  16. Uttarakhand 191 683 38.50
  17. West Bengal 80 426 315 80 3774 974 196 -